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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 17th March, 2022 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 2 OF 2022

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 19th March, 2022).

AN ACT

further to amend the Gujarat Organic Agricultural University Act, 2017.

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

- (1) This Act may be called the Gujarat Organic Agricultural University (Amendment) Act, 2022. **Short title and commencement.**

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
- Guj. 16 of 2017.** 2. In the Gujarat Organic Agricultural University Act, 2017 (hereinafter referred to as "the principal Act"), in the long title, for the words "organic agricultural sciences", the words "natural farming and organic agricultural sciences" shall be substituted. **Amendment of long title of Guj. 16 of 2017.**
3. In the principal Act, in section 1, in sub-section (1), for the words "the Gujarat Organic Agricultural University", the words "the Gujarat Natural Farming and Organic Agricultural University" shall be substituted. **Amendment of section 1 of Guj. 16 of 2017.**

- Amendment of section 2 of Guj. 16 of 2017.**
4. In the principal Act, in section 2,-
- (1) after clause (l), the following clause shall be inserted, namely :-
“(l-a) “Division” means an academic unit within the college or institute;”;
 - (2) after clause (q) the following clause shall be inserted, namely :-
“(q-a) “Natural Farming” means a chemical-free alias traditional farming method. It is considered as agro ecology based diversified farming system which integrates crops, trees and livestock with functional biodiversity;”;
 - (3) in clause (z) for the words “Gujarat Organic Agricultural University”, the words “Gujarat Natural Farming and Organic Agricultural University” shall be substituted.
- Amendment of section 3 of Guj. 16 of 2017.**
5. In the principal Act, in section 3,-
- (1) in sub-section (1), for the words “Gujarat Organic Agricultural University” the words “Gujarat Natural Farming and Organic Agricultural University” shall be substituted;
 - (2) in sub-section (4), for the word “Gandhinagar”, the words “Halol, Dist: Panchmahal” shall be substituted.
- Amendment of section 4 of Guj. 16 of 2017.**
6. In the principal Act, in section 4,-
- (1) in sub-section (1), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;
 - (2) in sub-section (3), for the words “Organic Agricultural”, the words “Natural Farming and Organic Agricultural” shall be substituted.
- Amendment of section 5 of Guj. 16 of 2017.**
7. In the principal Act, in section 5, in clause (1), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted.
- Amendment of section 7 of Guj. 16 of 2017.**
8. In the principal Act, in section 7, -
- (1) in clause (2), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;
 - (2) in sub-section (9), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;
 - (3) in sub-section (23), for the words “organic farming”, the words “natural farming and organic farming” shall be substituted;
 - (4) in sub-section (25), for the words “organic farming”, the words “natural farming, organic farming” shall be substituted;
- Amendment of section 11 of Guj. 16 of 2017.**
9. In the principal Act, in section 11,-
- (1) in sub-section (2),-
 - (i) in clause (v), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted;
 - (ii) in clause (vi), for the words “organic farming” the words “natural farming and organic farming” shall be substituted;

(iii) in clause (vii), for the words “organic farming” the words “natural farming and organic farming” shall be substituted;

(iv) after clause (xi), the following clause shall be inserted, namely:-

“(xi-a) “the Director of Agricultural Technology Management Agency (ATMA) and State Agricultural Management and Extension Training Institute (SAMETI), Gujarat State; ”;

(2) in sub-section (3), for the words “two years”, the words “three years” shall be substituted.

10. In the principal Act, in section 13, in sub-section (2), for the words “organic agriculture”, the words “natural farming, organic agriculture” shall be substituted. **Amendment of section 13 of Guj. 16 of 2017.**
11. In the principal Act, in section 15, in sub-section (2), for the words “organic farming” the words “natural farming and organic farming” shall be substituted. **Amendment of section 15 of Guj. 16 of 2017.**
12. In the principal Act, in section 16, in clause (i), for the words “organic agriculture”, the words “natural farming, organic agriculture” shall be substituted. **Amendment of section 16 of Guj. 16 of 2017.**
13. In the principal Act, in section 17, in sub-section (1),-
- (1) in clause (ii), after the words “Animal Husbandry”, the letters “ATMA” shall be inserted;
- (2) in clause (vii), for the words “organic farming”, the words “natural farming and organic farming” shall be substituted. **Amendment of section 17 of Guj. 16 of 2017.**
14. In the principal Act, in section 24,-
- (1) for sub-section (2), the following shall be substituted, namely:-
- “(2) To be eligible for being appointed as the Vice-Chancellor, a person shall have academic excellence and demonstrated leadership qualities in the agricultural development along with minimum ten years of academic/ research/ administrative experience and has not attained the age of sixty-five years.”;
- (2) for sub-section (3), the following shall be substituted, namely:-
- “(3) (a) For the purposes of sub-section (1), the State Government shall appoint a Committee which shall consist of the following members namely;
- (i) Three members from the field of Agriculture and allied sciences, to be nominated by the State Government;
- (ii) One member, to be nominated by the Indian Council of Agricultural Research.
- (b) The State Government shall appoint one of the four members of the Committee as its Chairman.;
- Amendment of section 24 of Guj. 16 of 2017.**

- (3) for sub-section (7), the following shall be substituted, namely:-
- “(7) (a) During the leave or absence of the Vice-Chancellor, or
- (b) In the event of a vacancy in the office of the Vice-Chancellor, until an appointment is made under sub-section (1) to that office, the Vice-Chancellor of any Agricultural University or the Director of Research and Dean of Post-graduate Studies or any of the Deans of any Faculty nominated by the State Government for the purpose shall carry on the current duties of the office of the Vice-Chancellor.”;
- (4) in sub-section (8), for the word “Chancellor”, the words “State Government” shall be substituted;
- (5) in sub-section (9), for the word “Chancellor”, the words “State Government” shall be substituted.

**Amendment of
section 33 of Guj.
16 of 2017.**

15. In the principal Act, in section 33, in sub-section (1), for the words “organic agriculture”, the words “natural farming and organic agriculture” shall be substituted.

**Amendment of
section 53 of Guj.
16 of 2017.**

16. In the principal Act, in section 53, in sub-section (1), for the words “Organic Agricultural”, the words “Natural Farming and Organic Agricultural” shall be substituted.

